

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Phone: 011-23353503; Fax-23753923

Petition No. 889/GT/2025

Date: 12th November 2025

To

Additional General Manager (Commercial) NTPC Limited,
NTPC Bhawan, Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for truing up of tariff for of Simhadri Thermal Power Station Stage – II (1000 MW) for the 2019-24 period.

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **18.11.2025**:

Additional Capital Expenditure

- a) *In case of Additional Capital Expenditure items proposed under the Regulation 25(2)(c) of 2019 Tariff Regulations, Certificate of obsolescence for existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment.*
- b) *Petitioner to mention the appropriate Regulation under which 'Power Transformer' is claimed in Form-9A (2023-24).*
- c) *Submit the Form-J duly certified by the Auditor.*
- d) *With regards to additional capital expenditure where multiple regulations are mentioned, specific regulation for the claim is to be provided along with the technical justification and documentary evidence.*
- e) *In case of additional capital expenditure items proposed under the Regulation 25(2)(c) and 25(2)(a) of 2019 Tariff, submit the respective decapitalization values separately in Form-I.*
- f) *Petitioner to provide the details of adjustments of Rs. -84.66 lakh submitted against for ash related works submitted in Form-9C in 2023-24*
- g) *Against the allowed expenditure of Rs. 959.37 lakh for ash related works for the 2019-24 tariff period vide order dated 24.1.2022 in Petition No. 418/GT/2020, the Petitioner has claimed Rs. 1379.79 lakhs. Petitioner to provide the reasons for the increase in expenditure.*
- h) *Against the allowed expenditure of Rs. 373 lakhs for online coal analyzer for the 2019-24 tariff period vide order dated 24.1.2022 in Petition No. 418/GT/2020, the Petitioner has claimed Rs. 459.43 lakh. Petitioner to provide the reasons for the increase in expenditure.*

- i) *In case of Additional Capital Expenditure items proposed under the Regulation 26(1)(b) of 2019 Tariff Regulations, submit the relevant change in law order or notification.*
- j) *For additional capital expenditure items claimed under the Regulation 26(1)(d) of the 2019 Tariff Regulations, provide the relevant advice/ direction from appropriate Indian Government Instrumentality or statutory authorities specifying the need for additional capital expenditure item.*
- k) *Certify that the additional capital expenditure being claimed for the tariff period does not include any depreciation, corresponding to assets earning/earned tariff at any of the generating station, by way of IEDC.*
- l) *Submit all the relevant pages of the arbitral award submitted against the additional capital expenditure for 'main plant buildings' with the details of the amount being claimed in Form-9A in 2020-21.*
- m) *The details of the decapitalization claimed for 'Contractors FERV' in Form-9A.*

Capital Spares

- n) *Details of year-wise actual Capital Spares consumed clearly distinguishing the cost that forms the part of the Capital Cost & that does not form part of Capital Cost as well as quantity against each spare item.*

Operation and Maintenance

- o) *Detailed breakup of the security charges claimed, particularly towards 'plant' and 'other than plant', along with the supporting documents, and security assessments made in terms of the Regulation 35(1)(6) of 2019 Tariff Regulations. Also, the documentary evidence for Security expenses, along with the breakup details of the same towards CISF and non-CISF.*
- p) *Revised Form-19, depicting breakup of water consumption and water charges claimed, clearly bifurcating the quantum, rate and water charges corresponding to the actual generation along with the quantum, rate and water charges allocated to the township/ irrigation or any other purposes which are included in the above claim, reconciled with the Audited Accounts.*
- q) *The Petitioner vide Order dated 28.10.2022 in Petition No. 205/MP/2021 was directed to submit details regarding award of transportation contracts, distance to which fly ash has been transported along with duly reconciled statements of expenditure incurred on ash transportation at the time of filing petitions for truing up of tariff for the 2019-24 tariff period of the generating stations. The Petitioner is requested to comply with the same. Petitioner to provide details of year wise ash transportation charges incurred and expenditure met out of ash sale fund.*
- r) *Submit details of total ash dyke / pond / lagoon capacity, raisings and their height already completed, quantity of ash available at plant, balance capacity available at plant for ash storage, ash generated, quantity of ash utilized locally, quantity of ash transported, etc. along with supporting documents.*

Interest on Loan

- s) *A certificate that the rate of interest corresponding to each loan is the actual applicable rate of interest as per the agreed terms of the loan agreement without adjustment of any kind. If otherwise, revised Form-13 considering the actual*

- applicable rate of interest (without considering the impact of sharing benefit towards refinancing).*
- t) *Submit documentary evidence of upfront fees of 0.0075% claimed in the interest rate against SBI VII loan.*

ECR

- u) *Form-15 specified at Annexure-I (Part I) of the Regulations, in Excel form, to be furnished linking all the details, duly certified by the Auditor, along with the certification that the claimed details are in line with the Regulation.*

Supplementary Tariff for ECS

- v) *In line with Regulation 8(4), Regulation 9(3), Regulation 14(2) and 29(4) of 2019 Tariff Regulations and as directed by the Commission vide order dated 30.9.2021 in Petition No. 467/MP/2019, the Petitioner to file a separate Petition for determination of supplementary tariff for the Emission Control System based on the actual capital expenditure duly certified by the Auditor.*

2. The Respondents shall file their replies by **21.11.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **25.11.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-

(Deepak Pandey)

Assistant Chief (Law)

Copy to:

All Parties